been disposed of by Vigilance during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) and (b) No, Sir. However, the Music Audition Rules, 1988 has empowered Director General, All India Radio to dispense with the need for an actual audition for the purpose of assessment and gradation of an artist on the recommendation of the programme Head of the Station or Director of Programmes (Music) or any Member of the Music Audition Board or local Audition Committee. The exemption is given only for those artists who are popular and have eminence in the music field. On the basis of the extant Rules, the Directorate General of All India Radio have awarded Grades to some artists of different discipline by assessing the recordings of their latest performances. As the criteria for award of grades to the artist is based on the performance quality, popularity and achievements of the artist in the music field, there is no question of allowing back door entry of artist.

- (c) No such case is pending for Vigilance enquiry.
  - (d) Does not arise.

### Clarnet/flute instruments in music section of AIR

- 2124. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether it is a fact that at Delhi Station of all India Radio there exists no clarnet and flute instruments in the music section, despite the fact that staff artists of these instruments are on rolls:
- (b) if so, how these artists perform when their services are required and the reasons for keeping the said artists indicating the date of appointment of Delhi Station against their names: and
- (c) if the answer at (a) above is affirmative, the number and date of purchase of the instruments therein?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) to (c) 12 flutes purchased in July, 1993 and one clarnet purchased in December, 1962 at Delhi Station of Ail India Radio have become obsolete. Action has already been initiated to procure their replacement. However, each instrumentalist normally prefers to play his personal instrument when accompanying the artists. AIR keeps these instruments as stand-by.

The names and dates of appointment of the flute/clarnet artists at Delhi Station of AIR are as under:-

S No. Name	Date of Appointment
1 Shri Amar Nath	26.12.74
2 Shri Vijay Kumar	16.01.84
3 Shri Kailash Chand	Sharma 04.10.88
4 Shri Shailendra Kum	nar 03.02.92
5 Shri Ajay Shankar	10.07.92
6 Shri Narender Pal G	ill 14.08.86
· (Clarnet Artist)	

These artists are Government servants and continue upto the age of 60 years.

# Foreign investment proposals in Media

- 2125, SHRI VIJAY J. DARDA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:
- (a) whether Government have received a number of foreign investment proposals in media;
  - (b) if so, the details thereof, proposal-wise;
- (c) details of the present policy of Government in this regard and changes under consideration;
- (d) details of the present status of proposals under consideration of FIPB: and
- (e) details of steps taken to protect the interests of national media and national interests?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI): (a) and (b) List of foreign investment proposals relating to media/advertising sectors

alongwith their present status is given at Statement (See below).

- (c) The information is given in Statement II (See below)
- (d) As given in Statement I (See below)
- (e) The policy/guidelines as given in Statement II are basically aimed at protecting the national interests.

Statement I Foreign investment proposals relating to media received during 1998

s. No.	Applicant Company	Proposed Activities	Present Status
1.	M/s. Mudra Communications Limited, Ahmedabad.	Outdoor advertising signage, displays manufacture, marketing and maintenance of media and signage products.	Awaiting finalisation of extent of permissible foreign equity.
2.	M/s. Vertigo India High Access Services Private Limited, Mumbai.	Advertising consultancy, marketing and maintaining of outdoor signages.	Approved by foreign Investment Promotion Board.
3.	M/s. More Communication Asia Pte. Limited, Singapore.	Advertising sponsored street furniture, Billboards. foreign equity.	Awaiting finaliation of extent of permissible. foreign equity.
4.	M/s. Chaitra Leo Burnett Private Limited, Bombay.	Advertising business.	Awaiting finaliation of extent of permissible foreign equity.
5.	M/s. Sista Saatchi & Saatchi Advertising Private Limited Mumbai.	Advertising and mass media publicity, direct marketing, public relation and corporate communications, market research.	Approved by foreign Investment Promotion Board.
6.	M/s. Ammirati Puris Lintas Inc., USA	Advertising and marketing consultancy including direct marketing, market research and public relations to clients.	Approved by Foreign Investment Promotion Board.
7.	M/s. United Entertainment Network Private Limited, Bangalore.	Publishing of periodicals, magazines, comics, cartoons, newspapers and other print media items.	Not recommended as it violates Print Media Policy of the Government.
8.	M/s. Zen Communications Private Limited, Mumbai.	Advertising and publicity.	Awaiting finalisation of extent of permissible foreign equity.
9.	M/s. Chafma B.V. Netherlands	Advertising and media communication.	Awaiting finalisation of extent of permissible foreign equity.
10.	M/s. Portland Outdoor Advertising Limited, London.	Advertising consultancy and special outdoor planning and buying agency (other than print media).	Approved by Foreign Investment Promotion Board.
II.	M/s. Lennarts India, New Delhi.	Publication of real estate catalogue.	Under consideration.

S.	Applicant	Proposed Activities	Present Status
No.	Company		
12.	M/s. Optima India Private Limited, Bangalore	Advertising consultancy and related services.	Awaiting finalisation of extent of permissible foreign equity.
13.	M/s. Millitoon Animation Private Limited, Chennai.	Setting up of TV and computer software unit.	Approved by Foreign Investment Promotion Board.
14.	M/s. IF Production, France.	TV/Film software unit.	Under consideration of the Ministry.
5.	M/s. Discovery Channel India Private Limited.	Additional investment and new activity in marketing of air time for other channels and business in cable operations.	Under consideration of the Ministry.
16.	M/s. R.K. Swamy Advertising Private Limited, Chennai,	Transfer of shares of its subsidiary company to its foreign counterpart.	Under consideration of the Ministry.
17.	M/s. Kritanj Holdings Private Limited, Mumbai.	For setting up of multiplexes/theatres/entertainment complex.	Recommended by Ministry of 1&B to FIPB.
18.	M/s. Modi Vision Investment Private Limited, New Delhi.	For setting up multiplexes/ entertainment complexes.	Recommended by , Ministry of l&B to FIPB.
19.	M/s. New Age Productions, Private Limited, Mumbai.	Production of distribution of feature film, import and export of features films.	Not recommended for want of response from the applicant company on certain points.
20.	M/s. Sony Pictures Entertainment Inc.USA	Production and distribution of films in media.	Awaiting finalisation of extent of permissible foreign equity.

# Statement-II

# Print Media

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In so far as print media is concerned, the Government continues to be guided by the Cabinet Decision of 1955 which inter-alia prohibits publication of foreign owned newspapers/periodicals and of Indian editions of foreign newspapers/periodicals dealing mainly with news and current affairs. This policy has not been changed or rescinded so far.

#### Electronic Media

In so far as Electronic Media is concerned, the following policy parameters are taken into account:-

- (a) All future laws on broadcasting will be applicable to them and they will not claim any privilege or protection by virtue of approval granted.
- (b) They will not undertake any broadcasting from the Indian soil.
- (c) Companies desiring to enter also in the marketing of software produced by them will observe the programme and Advertisement Codes of Doordarshan.
- (d) Flouting of these conditions may call for suspension of activity or cancellation of approval.

Film Sector

In so far as Film sector is concerned, Annexure-III of the Manual of Policy and Procedure governing Industrial Approvals (Item 35-covering Film sector) stipulates that automatic approval for 51% foreign equity participation in the Film sector is allowd by RBI. Beyond this, the investment is approved by the FIPB.

The policy regarding the quantum of foreign investment which should be allowed in the Film Sector is presently being considered by the Government.

#### Advertising

Government is presently considering to lay down norms prescribing extent of foreign equity permissible in Advertising sector.

## **Integrated Rural Energy programme in** Gujarat

2126. SHRI AHMED PATEL: Will the PRIME MINISTER be pleased to state:

(a)Total number of blocks which have been

covered under Integrated Rural Energy Programme (IREP) in Gujarat as on date with

district-wise details thereof:

- (b) whether more blocks are to be covered under IREP in the State during 1998-99; and
- (c) if so, the details thereof, districtwise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND STATE MINISTER OF IN THE MINISTRY OF PLANNING AND **PROGRAMME IMPLEMENTATION** (SHRI RAM NAIK): (a) 19 Blocks have been covered under Integrated Rural Energy Programme (IREP) in Gujarat so far. List of blocks covered under IREP in Gujarat is given in the Statement (see below).

(b) and (c) The State Govt. of Gujarat do not propose to cover more blocks during 1998-99 under IREP.

#### Statement

SI.No	Name of Blocks	District
1.	Vansda	Valsad
2.	Sankheda	Vadodara
3.	Sihor	Bhavnagar
4.	Dhanera	Banaskantha
5.	Halwad	Surendranagar
6.	Abdasa	Kutchchh
7.	Lodhika,	Rajkot
8.	Jhalod	Panchmahal
9.	Balasinor	Kheda
10.	Bhiloda	Sabarkantha
11.	Mangrol	Junagadh
12.	Dhari	Amreli
13.	Gandhinagar	Gandhinagar
14.	Hansot	Bharuch
15.	Dhandhuka	Ahmedabad
16.	Sami	Mehsana
17.	Abwa	Ahwa-Dangs
18.	Kalyanpur	Jamnagar
19.	Songadh	Surat

## Small Hydro Programme of IREDA

SHRI 2127. LAKKHIRAM AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) the details of the small hydro power programmes of Indian Renewable Energy Development Agency (IREDA) for the years 1997-98 and 1998-99 to be undertaken alongwith the details of projects, their sites and allocation likely to be made; and

(b) whether steps have been taken to effect economy in IREDA to reduce the non-pain expenditure to make hydro power cheap alongwith the economy in staff; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIA MENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF **PLANNING** AND PROGRAMME **IMPLEMENTATION** (SHRI RAM NAIK): (a) Indian Renewable Energy Development Agency (IREDA) is providing term loan assistance for setting up of small hydro power projects allotted by the State Governments to various developers. During 1997-98, IREDA h»s sanctioned loans